

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

R.P.(C) No. 400/2021 in C.A. No. 1827/2018

COMMISSIONER OF CUSTOMS

Petitioner(s)

VERSUS

M/S CANON INDIA PRIVATE LIMITED

Respondent(s)

WITH

R.P.(C) No. 401/2021 in C.A. No. 3213/2018, R.P.(C) No. 402/2021
in C.A. No. 1875/2018 & R.P.(C) No. 403/2021 in C.A. No. 1832/2018

O R D E R

Applications seeking exemption from filing affidavits are allowed.

Applications seeking oral hearing of the Review Petitions are allowed.

List the Review Petitions on Wednesday, the 9th March, 2022.

.....CJI
(N.V. RAMANA)

.....J
(A.S. BOPANNA)

.....J
(V. RAMASUBRAMANIAN)

NEW DELHI;
15TH FEBRUARY, 2022.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

R.P.(C) No. 400/2021 in C.A. No. 1827/2018

COMMISSIONER OF CUSTOMS

Petitioner(s)

VERSUS

M/S CANON INDIA PRIVATE LIMITED

Respondent(s)

(FOR ADMISSION and IA No.50406/2021-GRANT OF INTERIM RELIEF)

WITH

R.P.(C) No. 401/2021 in C.A. No. 3213/2018 (XVII-A)
(FOR GRANT OF INTERIM RELIEF ON IA 50459/2021)

R.P.(C) No. 402/2021 in C.A. No. 1875/2018 (XVII-A)
(FOR GRANT OF INTERIM RELIEF ON IA 50421/2021)

R.P.(C) No. 403/2021 in C.A. No. 1832/2018 (XVII-A)
(IA No. 50433/2021 - GRANT OF INTERIM RELIEF)

Date : 15-02-2022 These matters were circulated today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

By Circulation

UPON perusing papers the Court made the following
O R D E R

Applications seeking exemption from filing affidavits are allowed.

Applications seeking oral hearing of the Review Petitions are allowed.

List the Review Petitions on Wednesday, the 9th March, 2022.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)

(Signed Order is placed on the file)